

(R)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.1552 OF 2003

New Delhi, this the 7th day of January, 2004

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER  
HON'BLE SHRI SARWESHWAR JHA, ADMINISTRATIVE MEMBER

Mrs. Usha  
W/o Shri Naveen Sinandi,  
R/o Qr. No.72, NICD Campus,  
22, Sham Nath Marg,  
Delhi-110054.

....Applicant  
(By Advocate : Shri V.S.R. Krishna)

Versus

Union of India through:

1. National Institute of Communicable Diseases,  
(Directorate General of Health Services)  
through its Director,  
Government of India,  
22, Sham Nath Marg,  
Delhi-110054.
2. The Union of India,  
Through Secretary,  
Ministry of Health & Family Welfare,  
Nirman Bhawan,  
New Delhi-110011.

.....Respondents

(None for the respondents)

ORDER (ORAL)

Mr. Shanker Raju, Member (J):

Heard the parties. In CWP No.7158/99 Mrs. Usha Vs. National Institute of Communicable Diseases and another decided by the Delhi High Court on 12.3.2001 though rejecting the claim of applicant for regularisation, it has been observed that in case there is any vacancy of LDC in the Establishment of the respondents, case of applicant would be considered giving due weightage to his experience in the project work.

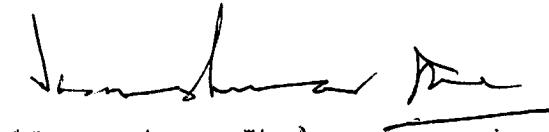
2. Respondents in their reply stated that at present there is no intention to recruit any LDC from

10

(2)

any other channel other than Staff Selection Commission and no post of LDC under any project exists on which applicant could be considered by giving weightage and experience for project work.

3. On careful consideration of the rival pleadings, OA stands disposed of with a direction that in the event any vacancy of LDC is available in future with the respondents, claim of applicant be considered after giving due weightage of experience in project work as earlier directed by the High Court of Delhi (supra). No costs.



(Sarweshwar Jha)  
Member (A)



(Shanker Raju)  
Member (J)

"San".